| State | 2015-16 | 2016-17 | 2017-18 | April-June 2018 | Total |
|---------------|---------|---------|---------|-----------------|-------|
| Uttar Pradesh | 2 | 2 | 108 | 0 | 112 |
| Uttarakhand | 0 | 0 | 0 | 0 | 0 |
| West Bengal | 3 | 0 | 0 | 0 | 3 |
| All-India | 18 | 15 | 164 | 3 | 200 |

Expansion of extremism in the country through social media

- *233. SHRI RIPUN BORA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether Government has got report on expansion of extremism in the country through different social media;
- (b) if so, whether Government has received any complaint on the issue and/or any report from any counter extremism organisation therefor; and
- (c) the action taken by Government with web-hoster and block or technically fix-up the access thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) and (b) The Government is aware of the misuse of social media platforms by individuals/organisations for propagating extremism. The Law Enforcement Agencies have come across evidence of such misuse of social media platforms during their investigation.

(c) Law Enforcement Agencies authorized under law, monitor the web and social media and take appropriate action for blocking/removal of unlawful content under section 69A of the Information Technology Act, 2000. A Committee constituted under Information Technology (Procedure and Safeguards for Blocking for Access of Information by Public) Rules, 2009 monitors the compliance of the directions issued under the provisions of Information Technology Act, 2000.

New technologies used for investigation of crimes

- *234. PROF. MANOJ KUMAR JHA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether new technologies such as lie-detection, narco-analysis or brain mapping are used in investigation of crime; if so, the details for such tests conducted in forensic laboratories in the country during the last three years;

- (b) whether there are new technologies that are being developed by Government for investigation of crime;
- (c) whether consent is mandatory for conducting such tests, if so, the details of standard consent form:
 - (d) what are the health safety safeguards applied in the conduct of the test; and
- (e) whether NHRC is involved in monitoring of these tests as per the direction of the Supreme Court?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) As per available information, lie-detection test is used in investigation of crime by Central Forensic Sciences Laboratory (CFSL), CBI. Other six CFSLs do not have facility for undertaking lie-detection, narco-analysis or brain-mapping tests.

Total lie-detection tests undertaken by CFSL CBI are as below:-

| Year | Number of lie-detection tests undertaken |
|------|--|
| 2015 | 186 |
| 2016 | 228 |
| 2017 | 250 |

Details for such tests conducted in State forensic laboratories in the country are not centrally maintained.

- (b) In addition to forensic based crime investigations in Ballistics, Explosive, Document, Toxicology, Chemistry, Physics, Biology, new technologies available in Audio-Video examination and authentication, Speaker identification, Facial recognition, Skull-superimposition, Computer/Disk forensic examination, and CCTV footage examination are used in investigation of crime. A joint research between Lok Nayak Jayaprakash Narayan National Institute of Criminology and Forensic Science, Delhi and Indian Institute of Toxicology Research, Lucknow has commenced to develop a tool on Bio-chip array technology for on-the-spot detection of various date-rape drugs, party drugs, club drugs used in drug facilitated sexual assault cases.
- (c) to (e) Supreme Court in its judgement dated 5.5.2010 has directed strict adherence to Guidelines formulated by the National Human Rights Commission (NHRC) in the year 2000 on use of Polygraph Test (Lie-detector test), "Narco-analysis technique" and "Brain Electrical Activation profile" on the accused. These Guidelines includes obtaining consent of the subject/accused mandatorily and recording of the

consent before a judicial magistrate. The subject/accused has to be given access to a lawyer and the physical, emotional and legal implications of such a test should be explained to him by the police and his lawyer. As per available information, forensic labs undertaking such tests do not use any specific standard consent forms. Supreme Court has, however, not given any such direction that NHRC has to be involved in monitoring these tests.

Extension of natural gas pipeline to Guwahati

- *235. SHRI BHUBANESWAR KALITA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:
- (a) whether it is a fact that Gas Authority of India Ltd. (GAIL) has planned to extend the ambitious Pradhan Mantri Urja Ganga (PMUG) natural gas pipeline project to Guwahati to connect the North-Eastern Region with the grid;
 - (b) if so, whether the feasibility report has been completed by GAIL; and
- (c) whether the project cost has been approved by Government and if so, the time by when work on the project is likely to commence?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) The Government has taken a decision to provide a capital grant of ₹ 5176 crore (i.e. 40% of the estimated capital cost of ₹ 12,940 crore) to GAIL for development of 2655 Km long Jagdishpur-Haldia-Bokaro-Dhamra Natural Gas Pipeline (JHBDPL) project, popularly known as the "Pradhan Mantri Urja Ganga". Government has issued directive to Petroleum and Natural Gas Regulatory Board (PNGRB) to authorize GAIL to develop approximately 750 km long Barauni, Bihar-Guwahati, Assam pipeline as an integral part of JHBDPL project which will connect North East region with the National Gas Grid within overall approved project cost. Accordingly, PNGRB has issued authorization.

(b) and (c) Detailed Feasibility Report (DFR) for Barauni-Guwahati pipeline project has been done by GAIL in April, 2018. The construction work is likely to commence from November, 2018.

IPS probationers failing in basic course exam

- *236. SHRI P. L. PUNIA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that 119 of 122 IPS officers of 2016 batch have failed in their basic course exam at Hyderabad Academy;